

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. MP/076/2014

Subject : Petition for reduction of long term open access from 60 MW to 30 MW (Unit-1, Unit-II 15 MW) and refund of the excess transmission charges paid by the petitioner as per the bulk power transmission agreement dated 30.4.2009 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term access and Medium term open access in inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 14.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Spectrum Coal and Power Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Ms. Meghana Aggarwal, Advocate, SCPL
Shri Matrugupta Mishra, Advocate, SCPL
Shri R.P. Padhi, PGCIL

Record of Proceedings

Learned proxy counsel for the petitioner submitted that the arguing counsel in the matter is not available today due to personal difficulty and requested to adjourn the matter by four weeks. The representative of the respondent had no objection on the request.

2. The Commission directed the Central Electricity Authority to submit its considered view on the request of the petitioner for reduction of long-term open access from 60 MW to 30 MW (Unit-1, Unit-II 15 MW), particularly from the angle whether such reduction of LTA would result in stranded capacity, latest by 21.11.2014.

3. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

4. The petition shall be listed for hearing on 9.12.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**